

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.130 of 2020**

**IN THE MATTER OF:**

**Anil Ramchandra Bakshi & Ors. ...Appellants**

**Vs.**

**Roopa Bhandare & Ors. ...Respondents**

**Present:**

**For Appellants: Mr. Goutham Shivshankar, Mr. Jayant K. Mehta,  
Mr. C.K. NandaKumar and Ms. Anu Shrivastava,  
Advocates.**

**For Respondents: Mr. Venkat Narayan and Mr. Harisha S.R.,  
Advocates for R-1.  
Mr. Shanthkumar V. Mahale, and Mr. S.R.  
Kamalacharan, Advocates for R-2 to 4.  
Mr. Anshuman Ashok, Advocate for R-4, 5 and 7.**

**With**

**Company Appeal (AT) No.131 of 2020**

**IN THE MATTER OF:**

**Milind Madhav Dhume & Ors. ...Appellants**

**Vs.**

**AKP Ferrocast Pvt. Ltd. & Ors. ...Respondents**

**Present:**

**For Appellants: Mr. Goutham Shivshankar, Mr. Jayant K. Mehta,  
Mr. C.K. NandaKumar and Ms. Anu Shrivastava,  
Advocates.**

**For Respondents: Mr. Shanth Kumar V.Mahale and Mr.  
S.R.Kamalacharan , Advocates for R-1 to 3.  
Mr. Anshuman Ashok, Advocate for R-4, 5 and 7.  
Mr. Venkat Narayan, Advocate for R-6.**

**ORDER**

**(Through Virtual Mode)**

**22.09.2020:** Heard Learned Counsel for the Respondents. They submits that the Registry is not accepting their 'Statement of Objection' in regard to Condonation of delay in refiling the Appeal as there is no specific order.

The Registry is directed to receive the Objection filed by the Respondents.

Learned Counsel for the Appellant submits that the Respondents may be directed to file their Reply Affidavit also so the pleadings may be completed at the earliest.

The Respondents are directed to file the 'Statement of Objection' and Reply Affidavit within two weeks. Rejoinder, if any, may be filed one week thereafter.

Learned Counsel for the Appellant intends to file an Application for amendment in regard to subsequent events happened after passing of the impugned order.

The Appellants are directed to file such Application within a week and also provide the advance copy to the Respondent Counsels, so they may be able to file Reply of the Application.

As prayed in both the Appeals the issues are interlinked, therefore, it is directed that both the Appeals be listed together.

List the Appeal 'For Admission After Notice' on **15<sup>th</sup> October, 2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

sr/rr

***Company Appeal (AT) No.130 &131 of 2020***